

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-103
IB-988(ND)/2020

IN THE MATTER OF:

PUNJAB NATIONAL BANK

Vs.

SSK TRADING PVT. LTD. SUDHIR KUMAR SINGH

...FINANCIAL CREDITOR

...CORPORATE DEBTOR

SECTION

U/s 7 IBC code 2016

Order delivered on 06.01.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

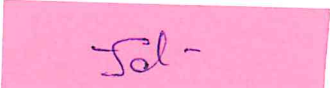
For the Respondent/CD : Mr. BS Nagar, Advocate for R-1.


For the PNB : Mr. Sudhir Kumar Singh, Advocate.

ORDER

Counsels for both the sides are present. The counsel for the Financial Creditor is directed to place on record any document/communication with regard to the acknowledgement of debt. The communication/document will be placed on record through an affidavit by giving an advance copy to the other side.

List the matter on 22nd January, 2021.


(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)